

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 171
192/2007

IN THE MATTER OF:

H.B. Stock Holdings Pvt. Ltd.

v.

M/s. DCM Shriram Industries Pvt. Ltd.

.....Petitioner

.... Respondent

Order under Section 397-398

Order delivered on 12.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner:

Mr. Anant Garg, Advocate

For the Respondent:

Ms. Deepa Chansoliya, Advocate for R-22

Mr. Krishna Kumar, Adv. for R-4, 7 & 15

Mr. Nipun Malhotra, Adv. for R-16

Ms. Amrita Panda and Ms. Surbhi Bhuraria, Adv.

ORDER

Due to paucity of time, the matter could not be taken up for hearing.

List for further consideration on 05.11.2019.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)